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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

(5)

O.A. 737 of 1994

New Delhi, this the 4th day of October, 1994

Hon'ble Shri J.P. Sharma, Member (J)

Hon'ble Shri B.K. Singh, Member (A)

Shri Diwan Chand,
s/o Shri Saljha Ram,
C/o Kalawati Devi,
Sadh Nagar Part II,
House No. 686, Palam Colony,
New Delhi.

.... Applicant

By Advocate: Shri A. Kalia

Vs.

Union of India
through
Garrison Engineer (P),
Sirsa,
Haryana.

... Respondents

By Advocate: Shri M.K. Gupta.

ORDER (ORAL)

Hon'ble Shri J.P. Sharma, Member (J)

We heard the learned counsel for the applicant for some time as well as the learned counsel for the respondents. The learned counsel for the applicant does not want to press this application and wants to withdraw the same. The application is therefore dismissed as withdrawn. Cost on parties.


(B.K. SINGH)
Member (A)


(J.P. SHARMA)
Member (J)

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